

**Central Administrative Tribunal  
Principal Bench**

**OA-1584/2018**

**New Delhi, this the 24<sup>th</sup> day of April, 2018**

**Hon'ble Mr. Justice Dinesh Gupta, Chairman  
Hon'ble Mr. K.N. Srivastava, Member (A)**

Anurag Bachan Singh Dhindsa (aged about 33 years),  
Son of Bachan Singh Dhindsa,  
Permanent R/o 3/134, Shankar Colony,  
Shri Ganga Nagar (Rajasthan),  
Presently residing at A/3, Ground Floor,  
Youth Enclave Society,  
Sector 79, SAS Nagar Mohali.

...      Applicant

(through Sh. Aviral Agnihotri)

Versus

1. Union Public Service Commission,  
Through its Chairman, Dholpur House,  
Shahjahan Road, New Delhi-110069.
2. The Under Secretary,  
Union Public Service Commission,  
Dholpur House, Shahjahan Road,  
New Delhi-110069.

...      Respondents

**ORDER(ORAL)**

**Hon'ble Mr. K.N. Srivastava**

The applicant appeared for Civil Services Examination, 2017. He cleared Prelims and Main Examination and he was also allowed to download his e-summon for appearing in the interview.

2. He received impugned Annexure A/1 communication dated 28.02.2018 from UPSC which reads as under:

“With reference to your candidature for the above mentioned Examination and email dated 15<sup>th</sup> and 16<sup>th</sup> February, 2018, I am to say that as per the clarification letter dated 01<sup>st</sup> June, 2017, received from M/o Social Justice & Empowerment –JAT SIKH is

not included in the Central List of OBC for Rajasthan State (copy enclosed).

2. It is further informed that although you have qualified for Civil Services (Preliminary) Examination as well as Civil Services (Main) Examination, 2017 at general standard fixed by the Commission so far as marks are concerned, you are not eligible for Civil Services Examination, 2017 in terms of age limit, as you are born earlier than 02 August, 1985 (the upper age limit for general category candidate, as per Rule 6(a) of the Rules for CSE, 2017, published in the Gazette of India, Extraordinary, Part – I, Section 1 dated 22<sup>nd</sup> February, 2017).

3. Therefore, the Commission has decided to cancel your candidature for Civil Services (Main) Examination, 2017. Your are also not to attend the Personality Test/Interview even though you have down-loaded the e-Summon Letter for the same."

3. It is contended that the applicant belongs to JAT SIKH community and hails from Ganga Nagar district of Rajasthan. The applicant has also placed on record a document Annexure A/5 which would indicate that JATS except those residing in Bharatpur and Dhaulpur district of Rajasthan come under OBC category. The applicant had submitted a caste certificate issued by SDM, Annexure A/9 indicating therein that he belongs to OBC category. He has also placed on record a clarification issued by the SDM, Ganga Nagar, Annexure A/11, which inter alia states as under:

"This is to certify that 'JAT' caste/community has been included in the Central List of OBCs for the State of Rajasthan vide Government of India Gazette Notification No. 12011/68/98-BCC dt. 27.10.1999. Further, it has also been clarified by State Government of Rajasthan, vide their order No. F. 11(125)(2)R&P/SKV/2001/41797 dt. 04.10.2002, that the 'jat' caste/community of all the religions (including Sikh religion) have been included in the Central List of OBCs for the State of Rajasthan (Excluding Bharatpur and Dhaulpur).

Shri Anurag Bachan Singh Dhindsa s/o Shri Bachan Singh Dhindsa r/o 3/134, Shankar colony, Sri Ganganagar, Rajasthan, has been issued OBC caste certificate by Competent Authority, on 09.03.2017, in which his religion was mentioned alongwith his caste i.e. "JAT SIKH". The error has been corrected and a fresh caste certificate to Shri Anurag Bachan Singh Dhindsa has been issued by Competent Authority, on 15.03.2018, wherein his caste has been mentioned as "Jat", as per Government of India's Gazette Notification No. 12011/68/98-BCC dt. 27.10.1999."

4. Today, learned counsel for the applicant at the Bar submitted that the applicant has received another communication on 20.04.2018 from UPSC

reviving his candidature and nullifying impugned communication Annexure A/1 dated 28.02.2018. Accordingly, he is going to appear for the interview tomorrow.

5. In view of the above developments, nothing survives in the OA. The OA has become infructuous and is dismissed accordingly.

**(K.N Shrivastava)**  
**Member (A)**

**(Justice Dinesh Gupta)**  
**Chairman**

/ns/